

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 773/2013

DATE OF ORDER: 01.06.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Manoj Kumar Saini S/o Shri Om Prakash Saini, aged 29 years, by caste Saini, R/o P-5, Moti Doongari Road, Opposite Shanti Roadways, Jaipur.

....Applicant

Mr. Mahesh Dutt Sharma, counsel for the applicant.

VERSUS

Union of India through Regional Director, Northern Zone, Staff Selection Commission, Department of Personnel and Training, Block No. 12, Kendriya Karyalaya Parishar, Lodhi Road, New Delhi.

....Respondents

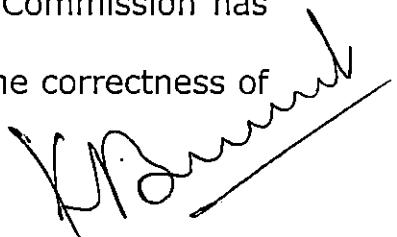
None present for the respondents.

ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

This case relates to the year 2013. On 24.11.2015, we have noted in the order-sheet that despite granting several chances, the respondents failed to file reply and as a last chance, three weeks' further time is granted to the respondents for filing reply. Thereafter also, several opportunities were granted but till now no reply seems to be filed.

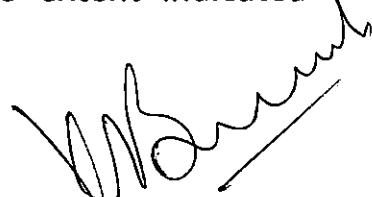
2. In view of the fact that the Staff Selection Commission has not filed reply till now, we are unable to verify the correctness of



the allegations made by the applicant but it seems pertinent to note that applicant relies on record no. 12058 in the revised result and it appears that before his name in the line of document verification the word 'No' is mentioned, which might be indicative that documents of the applicant were not verified. Applicant claims that his documents are already verified. If that be the case, the respondents should be directed to verify the documents once again and pass an appropriate order. If they find that in any case they cannot accommodate the applicant now as the posts have already been filled then they shall pay the applicant a cost of Rs. 100000/- (Rupees one lac only) because of failure to verify the documents and the respondents have declared the result which resulted in prejudice to the applicant. If the applicant has not passed the verification, if that be the case, even then the Original Application is allowed with a cost of Rs. 5000/- (Rupees Five thousand only) to be paid to the applicant as the delay in justice delivery is just as serious. This cost shall be recovered from the responsible person of the department so that public exchequer may not suffer.

3. The Original Application is allowed to the extent indicated herein above.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER